## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1641
ANSWERED ON:23.03.2012
HARASSMENT OF WOMEN EMPLOYEES IN BANKS. QUESTION
Chauhan Shri Dara Singh

## Will the Minister of FINANCE be pleased to state:

- (a) whether complaints regarding the alleged harassment of women employees belonging to Scheduled Caste employed in State Bank of India (SBI) have been received by the Government and officials of SBI during the last three years and the current year;
- (b) if so, the details thereof particularly zonal office of SBI at Jabalpur in Madhya Pradesh;
- (c) whether the problems of victims belonging to Scheduled Caste have been solved after making probe in harassment case;
- (d) if so, the details thereof;
- (e) if not, the reasons for delay; and
- (f) the corrective steps taken/being taken by the Government in this regard?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (e): The State Bank of India(SBI) has reported that complaints received from the employees posted at their different offices/branches, including women employees belonging to Scheduled Caste(SCs) regarding alleged harassment etc., from time to time have been attended to as per the procedure laid down by the appropriate authorities at various levels.

It has also been reported by the Administrative Office, State Bank of India, Jabalpur (M.P.) that the Local Head Office, SBI, Bhopal do not have any un-attended complaint received from any employee belonging to SCs including woman.

(f): Under the existing structure of liaison mechanism at Corporate and Local Head Offices of State Bank of India, complaints of individuals belonging to SCs and their representative associations are taken up by the Senior Executives of the Bank to redress the grievances of all employees belonging to SCs.

Besides, complaints received from individual employees belonging to SCs as well from their representative associations are also attended to by the Department of Financial Services (DFS) and necessary corrective steps taken. Apart from annual review undertaken by the DFS with the representative associations etc., across the board to review various problems faced by the members of SCs, monitoring and review of grievances are also undertaken at various levels of the Government of India including the Department of Administrative Reforms and Public Grievances (DPARG).